

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/MP/2015

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-à-vis interest on working capital after taking consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.

Date of hearing : 12.4.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : West Bengal State Electricity Distribution Company Limited

Respondent : NTPC Limited

Parties present : Shri Sakia Choudhery, Advocate for the petitioner
Shri S.K.Samui, NTPC
Shri Ajay Dua, NTPC
Shri Umesh, Anrati, NTPC
Shri Nishant Gupta, NTPC

Record of Proceedings

Learned counsel for the petitioner requested for short adjournment due to personal difficulty. Request was allowed by the Commission.

2. The Commission observed that the petitioner was directed vide ROP dated 7.1.2016 to convene a meeting with the respondent within one month to resolve the issue and file outcome of the meeting within 15 days thereafter. However, the petitioner has not filed outcome of meeting so far. The Commission directed the petitioner to file outcome of meeting by 21.4.2016.

3. The petition shall be listed for hearing on admission on 5.5.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**